Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA- No. 85 of 2011 in
D.F.R. No.428 of 2011

Dated :29th April, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Maharashtra State Electricity Distribution Company Limited … Appellant(s)

Versus

Madhya Electricity Regulatory Commission & Ors. ….Respondent(s)

Counsel for the Appellant(s): Mr. Abhishek Mitra
Counsel for the Respondent(s): Ms. Sampada Narang for R.2

ORDER

Ms. Sampada Narang, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time to file reply to the application to condone the delay.

Post the matter on ***24.05.2011.*** In the meantime, the learned counsel for the Respondent is directed to file the reply after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS